

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

Original Application No.1388 of 2004.

Allahabad this 03rd day of January 2005.

Hon'ble Mr. Justice S.R. Singh, V.C.
Hon'ble Mr. D.R. Tiwari, A.M.

Uma Pati Ram
aged about 58 years,
son of late Sri Raghu Nath Ram,
R/o Village Lahidih, Post Tonwa,
District Azamgarh.

.....Applicant.

(By Advocate : Sri B.N. Singh)

Versus.

1. Union of India through its Secretary,
Ministry of Communication (P&T) Dak Bhawan,
Sansad Marg, New Delhi.
2. The Director Postal Services,
Gorakhpur Region, Gorakhpur.
3. The Senior Superintendent of Post Offices,
Azamgarh Division, Azamgarh.

.....Respondents.

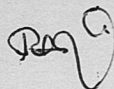
(By Advocate : Sri Saumitra Singh)

O R D E R

(By Hon'ble Mr. Justice S.R. Singh, V.C.)


Heard Shri B.N. Singh counsel for the applicant and
Shri Saumitra S-ingh who has received the notices for the
respondents.


2. The applicant who was initially appointed on the
post of Extra Departmental Branch Post Master in March 1964.
Later on he was promoted to Group 'D' cadre in 1987.
3. Grievance of the applicant is that he was due for
promotion under the One Time Bound Promotion Scheme in



January 2004. It is further submitted that on 31.05.2004 the applicant preferred a representation to the Director Postal Services Gorakhpur Region, Gorakhpur for redressal of his grievances raised in this Original Application. Shri B.N. Singh counsel for the applicant submits that it would meet ends of justice that respondents may be called upon to decide the said representation by a reasoned and speaking order.

4. Having heard counsel for the parties and upon regard being had to the facts and circumstances of the case and the relief claimed herein the O.A. is finally disposed off with a direction to the Director Postal Services, Gorakhpur Region, Gorakhpur to consider and disposed off the applicant's representation by speaking and reasoned order within a period of 3 months from the date of receipt of a copy of this order. It goes without saying that question of convening review D.P.C. would depend on the fate of the representation. The O.A. is accordingly disposed off. No order as to costs.


Member (A)


Vice-Chairman

shukla/-